

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 5144
TO BE ANSWERED ON 04.04.2022**

CASES PENDING IN COURTS

5144. SHRI GNANATHIRAVIAM S.:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of cases filed by the office of Employees' Provident Fund Commissioner against the employees under various provisions of law during the current year, region-wise;**
- (b) the number of such cases pending in Courts as on date, region-wise; and**
- (c) the steps taken/being taken to ensure prompt disposal of such cases in the country?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (c): The Employees' Provident Funds and Miscellaneous Provisions Act, 1952 (EPF & MP Act, 1952) applies to factories engaged in any industry specified in Schedule I and establishments belonging to class of establishments notified by the Central Government if they employ 20 or more persons. In case of any violation of the EPF & MP Act, 1952 and if amount due is not paid by the employers, actions are taken by the Employees' Provident Fund Organisation (EPFO) against them through a quasi-judicial process. However, EPFO does not file cases against employees of any establishment covered under the said Act.
